

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 04th day of April, 2011

ORIGINAL APPLICATION NO. 355/2010

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Chandan Chakraborty son of Late Shri P Chakraborty age about 50 years, resident of 90/118, Mansarovar, Jaipur and presently holding the post of Zonal Accounts Officer, Central Board of Direct Taxes, New Central Revenue Building, Near Statue Circle, Jaipur.

.....Applicant

(By Advocate: Mr. C.B. Sharma)

VERSUS

1. Union of India through the Controller General of Accounts, Ministry of Finance, 7th Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
2. Principal Chief Controller of Accounts, Central Board of Direct Taxes, 7th Floor, Lok Nayak, Khan Market, New Delhi.
3. Controller of Accounts, Office of Principal Chief Controller of Accounts, Central Board of Direct Taxes, 7th Floor, Lok Nayak, Khan Market, New Delhi.
4. Senior Accounts Officer, Administration Office of Principal Chief Controller of Accounts, Central Board of Direct Taxes, 7th Floor, Lok Nayak, Khan Market, New Delhi.
5. Mr. A.V. James, Senior Accounts Officer, O/o Zonal Accounts Office, CBDT, New Central Revenue Building, Statue Circle, Jaipur.

.....Respondents

(By Advocates: Mr. Mukesh Agarwal)

ORDER (ORAL)

The applicant has filed this OA thereby praying for releasing his due pay & allowances.

2. The respondents in Para No. 5 of their reply have submitted that the pay & allowances were not made to the applicant as he had



applied for leave but failed to submit the medical certificate. Now the medical certificate has been submitted by the applicant in the prescribed form for the period from 27.05.2010 to 25.07.2010 vide his letter dated 12.08.2010 received on 19.08.2010. Accordingly, the leave for the period with effect from 01.06.2010 to 25.07.2010 has been regularized as 'Half Pay Leave' as requested by him and the leave salary for the said period has been released to him by ZAO (CBDT), Jaipur on 01.09.2010 by depositing in his concerned Bank Account. This fact has not been disputed by the learned counsel for the applicant.

3. In view of what has been stated above, we are of the view that the present OA has become infructuous and is accordingly dismissed.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

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